

I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI K. RAMAMURTHY: I introduce the Bill.

18.32 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 324, etc.)

[English]

SHRI K. RAMAMURTHY (Krishnagiri): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI K. RAMAMURTHY: I introduce the Bill.

18.33 1/2 hrs.

BAN ON CHILD LABOUR BILL*

[English]

SHRI PRAKASH KOKO BRAHMBHATT

(Baroda): I beg to move for leave to introduce a Bill to provide for ban on child labour and for matters connected therewith.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for ban on child labour and for matters connected therewith."

The motion was adopted

SHRI PRAKASH KOKO
BRAHMBHATT: I introduce the Bill.

18.34 hrs.

SALARY, ALLOWANCES AND PENSION
OF MEMBERS OF PARLIAMENT

(AMENDMENT) BILL

(Amendment of Section 8 A)

[English]

SHRIVAMANRAO MAHADIK (Bombay South Central): I beg to move for leave to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Salary, allowances and pension of Members of Parliament Act, 1954."

The motion was adopted

SHRIVAMANRAO MAHADIK (Bombay South Central): I introduce the Bill.